BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1021/2019

In the Matter of:-

Pratap Singh s/o Sh. Late Sh. Hukam Lal Village Jani, P.O. Tehsil Nichar, Distt. Kinnaur, HP.

.....Applicant(s)

Versus

Himachal Pradesh.
Public Works Dept & ors.

.....Respondent(s)

INDEX

SL.NO.	Particulars	Page No.
1.	Factual and action taken report in OA No. 1021/2019	1-5
2.	**Annexure-R**.I- Copy of Principal Chief Conservator of Forests, HP. Letter No., 10-12-2019.	6
3.	**Annexure-R**.II-Copy of Conservator of Forests, Rampur HP letter Dated 16-01-2020 alongwith enclosures.	7-35

24.01.2020

Pr. Chief Conservator of Forests, Himachal Pradesh.

Principal Chief Conservator of Forests
(Head of Forest Force)
Himachal Pradesh, Shimla-1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 1021/2019

In the Matter of:-

Pratap Singh s/o Sh. Late Sh. Hukam Lal Village Jani, P.O. Tehsil Nichar, Distt. Kinnaur, HP.

……..Applicant(s)

Versus

Himachal Pradesh.
Public Works Dept & ors.

……Respondent(s)

Factual and action taken Report in compliance of order passed by this Hon'ble National Green Tribunal on dated 25.11.2019 in OA No 1021/2019 on behalf of respondent State.

MAY IT PLEASE YOUR LORDSHIPS:

I, Ajay Kumar IFS S/o Late Shri Surinder, aged 59 years, presently working as Principal Chief Conservator of Forest (HoFF), Himachal Pradesh do hereby solemnly affirm and declare as under:-

That the Hon`ble NGT vide Order dated 25.11.2019 w.r.t OA No 1021/2019 has been pleased to issue the directions which are reproduced as under:-

> *"Grievance in this application is against cutting of trees during construction of road from Chirpurche onwards to Pochitang-Ramni in District Kinnaur, Himachal Pradesh. The applicant has alleged that forest clearance has been granted by dividing bigger portions into two parts and by changing the route of construction.*
>
> *Before proceeding further, we find it necessary to require a factual and action taken from the Principal Chief Conservator of Forest (HoFF) within one month by e-mail at judicial-ngt@gov.in."*

ATTESTED
OATH COMMISSIONER

1 That in compliance to the order dated 25.11.2019, the deponent vide letter. No. Ft.42-374/2019/(FCA) dated 10-12-2019 (**Annexure-R-1**) requested Conservator of Forests, Rampur to enquire the complaint made by Pratap Singh s/o Sh. Late Sh. Hukam Lal Village Jani, P.O. Tehsil Nichar, Distt. Kinnaur, HP. and to take appropriate action in accordance with law and furnish a factual and action taken report.

2 That in compliance to the above directions, the Conservator of Forests, Rampur got the matter enquired into by ACF Kinnaur through DFO Kinnaur and submitted detailed factual/action taken report vide memo No.6201 dated 16-01-2020 (**Annexure R-II).**

3 That as per the above report, after demarcation on the spot along with the Revenue Authority and Himachal Pradesh Public Works Department (HPPWD), the road mentioned in the O.A. actually starts from a hair pin curve at RD 4/870 KM of already existing road from Choltu to Jani and ends at RD 2/870 KM of another existing road from NH 05 Ramni Bridge to village Ramni. However, on receipt of a proposal from the user agency i.e. HPPWD, seeking diversion of 0.9800 ha of Forest land under section 3(2) of Forest Right Act, 2006, DFO Kinnaur accorded approval for diversion of forest land for construction of this road named as road from Jani to Fochitang (Ramni) vide letter dated 22.04.2016. The award for the construction of the road has been given by the HPPWD to the contractor on dated 21.05.2018 under PMGSY package No. HP-05-29. As per approval granted by DFO Kinnaur under FRA, 2006, 50 no. trees of different species have been felled by the HP State Forest Development Corporation as Lot no. 6/2019-20 (RA). During the construction of the road some trees were damaged for which the Forest Department has taken action and recovered a sum of Rs. 63520/- on account of the damage to the vegetation and environment. This road has currently been constructed partially, about 130 mtr from start point and 90 mtr

ATTESTED

OATH COMMISSIONER

from end point. That as per the report the road is being constructed as per the land diverted in the proposal folder.

4 That in addition to the road mentioned at para 3 above, DFO Kinnaur also accorded approval for diversion of 0.9309 ha forest land under section 3(2) of FRA, 2006 in favour of HPPWD for the construction of road from Fochitang to Ramni vide letter dated 11.01.2017. Construction of this road had been proposed to be funded under Tribal Sub Plan of the State. As per report of CF Rampur it is observed that this road i.e. Fochitang to village Ramni stood already constructed and the same was reported as constructed in violation of FCA,1980 in the year 2013 by the HPPWD to Government of HP in pursuance to order dated 05-09-2013 of Hon'ble High Court of HP in COPC 56/2009 titled as Kuldeep Singh Chauhan Vs Balbir Thakur. Further the HPPWD is also to get the construction of this road regularized under FCA, 1980 in pursuance to directions of Hon'ble High Court of HP in COPC 56/2009. After coming to know that this road i.e. Fochitang to Village Ramni forms the part of already existing Road from Ramni Bridge to village Ramni, reported as constructed in violation of FCA, 1980 in the year 2013, the DFO Kinnaur had withdrawn/ cancelled the forest clearance for this road accorded under section 3(2) of FRA, 2006, vide letter No. 5886 dated 26.12.2019.

5 That as per facts mentioned above, approval of diversion of forest land under section 3(2) of FRA,2006 was accorded by DFO Kinnaur for construction of two roads one from Jani to Fochitang (Ramni) during 2016 and another from Fochitang to Village Ramni during 2017 on receipt of these two proposals from HPPWD, but these two roads are in continuity to each other.

6 The concerned DFO has been asked to explain his position as to why he did not verify the facts and accorded approval for diversion of forest land for construction of road from Fochitang to Village Ramni under FRA, 2006 when the road already stood constructed in violation of FCA, 1980 and also stood reported to Government of HP in pursuance to order dated 05-09-2013 of

ATTESTED

OATH COMMISSIONER

Hon'ble High Court of HP in CoPC 56/2009. CF Rampur has also been directed to obtain explanation from the concerned HPPWD authorities as to why they prepared and submitted proposal seeking diversion of forest land for the construction of road from Fochitang to Village Ramni when same stood already constructed and also to report action taken to get the violation under FCA, 1980 regularized.

It is, therefore, prayed that the factual and action taken report kindly be taken on record.

Place: Shimla

Dated: 24.01.2020

24.01.2020

Deponent

Principal Chief Conservator of Forests
(Head of Forest Force)
Himachal Pradesh, Shimla-1

ATTESTED

OATH COMMISSIONER

Verification

I, the above named deponent do hereby verify that the contents, of para 1 to 6 of the affidavit are true and correct to the best of my knowledge as derived from record and no part of it false and nothing material has been concealed therefrom.

Identified by

Verified at Shimla on 24th January of 2020.

24.01.2020

Deponent

Principal Chief Conservator of Forests
(Head of Forest Force)
Himachal Pradesh, Shimla-1

ATTESTED

OATH COMMISSIONER

Certified that the above/overleaf was declared before me on solemn affirmation on this 24th day of January 2020 at Shimla in the District of Shimla by Sh. Hari Chand who was identified by Sh. ..... who is personally known to me and the contents of the above affidavit have been read over & explained to the deponent in vernacular who admitted them to be correct and true at the time of making there of.

24-1-2020

Oath Commissioner
HP High Court, Shimla

Dy. Ranger

Advocate

All Cuttings and Corrections are duly attested by me.

24-1-2020

Oath Commissioner

5

Annexure-R-I

URGENT/COURT MATTER

No.Ft.42-374/2019 (FCA)
HP Forest department

Dated Shimla-1, the 16 OCT 2019

From: Pr. CCF, HP. To: CCF Rampur.

Subject:- Original Application No.1021/2019(IA No.705/2019 & IA No.706/2019 Partap Singh Versus Himachal Pradesh Public Works Department & Others.

Memo:

Kindly find enclosed herewith copy of order dated 25.11.2019 alongwith Original Application No.1021/2019(IA No.705/2019 & IA No.706/2019 Partap Singh Versus Himachal Pradesh Public Works Department & Others on the subject cited above.

2. As per orders dated 25.11.2019 of Hon'ble National Green Tribunal, a factual and action taken is required from the PCCF (HoFF) Himachal Pradesh within one month by e-mail at Judicial-ngt@gov.in. Please ensure that reply to the subject cited OA is filed in the Hon'ble National Green Tribunal after getting the same vetted from the Advocate General H.P on behalf of respondent No.2 & 3.

Encl:-As above.

Sd/-
Nodal Officer-cum-AP CCF(FCA)
O/O Pr. CCF, H P (HoFF)

No.Ft.42-374/2019 (FCA) Dated Shimla-1,the 16 OCT 2019

Copy is forwarded to DFO Kinnaur for information and similar necessary action.

Attested

Superintendent (FCA)
O/o Pr. CCF, HP Shimla

10/12/19
Nodal Officer-cum-AP CCF(FCA)
O/O Pr. CCF, H P (HoFF)

19/12/2019

Annexure.R-II 7.

No. 6201
H.P. Forest Department

Dated Rampur, the 16th Jan, 2020

From: C.F. Rampur. To: Pr.CCF (HoFF) Shimla.

Subject:- OA No.1021/2019 (IA No. 705/2019 & IA No.706/2019)-titled as Pratap Singh Vs. H.P. PWD and Ors.

Memo:

Kindly refer to your telephonic message dated 16.01.2020.

2. In this context, it is intimated that matter on following points raised by the NGT has been got inquired into by the DFO Kinnaur from ACF Kinnaur.:-

(1) Cutting of the trees during the construction of road from Jani to Fochitang-Ramni and

(2) Forest Clearance has been granted by division bigger portion into two parts and changing the route of construction

The ACF stands submitted his inquiry Report (copy enclosed).

Brief fact of the case: There are 2 roads one is Jani to Fochitang, second is Fochitang to Ramni Village. Both the roads in question the approval has been accorded by the DFO Kinnaur vide his office letter No. 112 dated 22.04.2016 and 8551 dated 11.01.2017 respectively under section 3(2) of FRA, 2006. The user agency has sought approval of road in question title as Jani to Fochitang (Ramni) in proposal folder whereas this road in question has been constructed from hair pin curve of already existing road from Choltu to Village Jani at RD 4/870 to Fochitang Ramni which is locally known but it had not appeared in FSI survey sheet. This road village is being constructed by the HPPWD under PMGSY Package No.HP 05-2009 and 50 No. of trees of different species were marked and felled on construction of road through HP State Forest Corporation. The construction work has been done on 0.9800 ha. area, approximately 130 mtr. from the starting point and 90 mtr. From the Fochitang side. During the construction of the road some trees were damaged due to rolling down hill side for which Forest Department has taken action and recovered a sum of Rs.63520/- from the contractor. As reported by the Inquiry

Officer, Sh. Anil Soni, Assistant Conservator of Forest, Kinnaur Forest Division, there is no deviation in the construction of road from hair pin curve RD 4/870 localy known as Chirpurche to Fochitang Ramni. These facts has been verified by the Naib Tehsildar Tapri in presence of Inquiry Officer with the help of tatima of the said area which has been issued by the Patwari Halka for seeking diversion of land under section 3(2) of 2006. The remaining construction work of road is under progress.

Second road in question i.e. Fochitang to Ramni Village, the approval for diversion of said land accorded by DFO Kinnaur for comprising area 0.9309 ha. vide his office letter No.8551 dated 11.01.2017 and which is being funded by Tribal Sub Plan of H.P. State Govt. fund, hence the forest clearance accordingly as per receipt of the proposal of road in question at two stages by the DFO Kinnaur but second road in question is the part of the already construted jeebable road from Ramni Jhulla to Ramni Village Rd 00 to 5/500 Km..The jeapable road was constructed by HPPWD in violation of the FCA 1980. On inquiry it came to the notice that the violation of FCA, 1980 has taken place in jeepable road from Ramni Jhulla to Ramni Village via Fochitang which was already reported by the PWD authority to Govt. in pursuance of CWP No. 56/2009 titled as Kuldeep Singh Chauhan Vs Balbir Singh. It is further pertinent to mention that the PWD authority has failed to regularize the violation case of raised road in pursuance of H.P. Govt. Notification No. FFE-B-F (3)-31/2012 dated 21.10.2013 for which DFO Kinnaur has already taken the matter to the Xen HPPWD to regularize the violation of said road under FCA 1980 vide his letter No. 5886 dated 26.12.2019 which is still awaited from user agency. The approval accorded by the then DFO Kinnaur has now been withdrawn by the DFO Kinnaur vide his letter No. 5886 dated 26.12.2019 and passed an order to de-blazed the 8 trees which are still standing on road in question. These 8 trees has now been de-blazed by RO Bhabanagar. It is further pertinent to mention that DFO Kinnaur has rightly taken action in pursuance of Pr. CCF (HoFF) HP letter No. Ft. -48-66/PR/2013/FCA dated 15.07.2016 wherein the (HoFF) has directed that none of the cases of violation of roads notice in additional 2183 roads already listed for which Hon'ble High Court of HP in CoPC No. 56/2009 has issued separately instructions be dealt under FRA,2006 and those cases must be processed under provisions of FCA 1980 irrespective of the extent of

area involved. Hence the approval namely Fochitang to Ramni was subsequently withdrawn by the DFO Kinnaur.

DFO Kinnaur is being directed to explore the possible remedy to minimize the damages and ensure by making preventive measures i.e. muck debris may not be rolled down in forest area and also muck should be dumped in identified dumping yard. Further DFO Kinnaur is directed to call for the explanation alongwith acquisition of charge against RO who have posted at relevant time that why he has not reported the factual position with regard to existing Jeapable road which have already been constructed by the PWD authority namely Ramni Jhulla to Ramni Village via Fochitang and how he recommended the case for diversion land i.e. Fochitang to Ramni village (second road in question) under FRA, 2006.

It is therefore requested that the factual position may kindly be apprised to the Hon'ble NGT in pursuance of NGT order dated 25.11.2019 through email at an early date please. The case is listed for consideration on 27.01.2020.

Encl: As above.

Conservator of Forests, 16/1/2020
Rampur Forest Circle, H.P.

10

No. 6186
HP Forest Department
Dated 8/1/20

From : ACF Kinnaur

To: DFO Kinnaur

Subject: Original Application No. 1021/2019 (IA No. 705/2019 & IA No 706/2019) Pratap Singh Vs HPPWD and ors.

Memo:

This is with reference to your office endst. No. 5430 dated 10/12/2019 , 6039-42 dated 2/01/2020.

I have been asked to inquire the complaint made in Original Application No. 1021/2019 before Hon'ble National Green Tribunal , Principal Bench ,New Delhi. Pease find enclosed the desired Factual and Action taken Report in reference to the orders of Hon'ble National Green Tribunal on dated 25.11.2019.

This is for your further action please.

Enclosure:AA

Assistant Conservator of Forests
Kinnaur Forest Division
At Reckong Peo

Attested

Superintendent (FCA)
O/o PCCF, HP Shimla

Final Factual and action taken report with respect to Original Application No. 1021/2019 Before the NGT, Principal Bench New Delhi.

This is in continuation to the earlier report submitted on the above mentioned Original Application No. 1021/2019 vide letter no. 5792 dated 20/12/2019. In this particular case I visited the spot mentioned in the OA No. 1021/2019 i.e Road from Chirpurche to Fochitang on dated 11/12/2019, 19/12/19 and on 6/01/2020. During my visit I associated Sh. Vidya Kumar A.E ,PWD Sub Division Tapri,Bhabhanagar and Sh. Rejender Negi RFO Bhabhanagar, Sh. Govardhan Singh Deputy Ranger,Block Forest Officer Sholtu Forest Block, Sh. Budhi Singh Fgd,in charge of Jani Ramni beat of Bhabhanagar Forest Range.
In the orders issued in this OA there are two issues:

1. Cutting of the trees during the construction of road from Chirpurche to Fochitang- Ramni.
2. Forest clearance has been granted by dividing bigger portion into two parts and changing the route of construction.

1.Cutting of the trees during the construction of road from Chirpurche to Fochitang- Ramni:

During the visit to the spot I came to know that there is already one road constructed from Choltu to Jani for which user agency HP PWD has seeked the permission under FCA,1980 and the land was diverted forits construction vide Approval No. 9-HPB840/2007-CHA dated 02/07/13(Annexure 1). The road mentioned in the OA No. 1021/2019 i.e Chirpurche to Fochitang –Ramni starts from a hair pin curve of this already existing road from Choltu to village Jani at RD reading 4/870 KM which is the starting point of the road mentioned in the OA and ends at a point of another already existing road from Ramni bridge at National Highway No. 5 to village Ramni at its RD 2/840 KM. The name of this road was given as Jani to Fochitang –Ramni in the proposal folder made by the user agency i.e Executive Engineer, HPPWD, Division Karcham at Bhabhanagar,Distt Kinnaur, H.P. under the provision of FRA, 2006. The user agency has made a proposal for the construction of the road from Jani to Fochitang rather it should have given the name of road from RD 4/870 KM to Fochitang – Ramni.Thelf the title of the road is Jani to Fochitang- Ramni then the extent of the area would be increased.But the road mentioned in O.A. starts from the RD 4/870 KM of the already existing road Fochitang is a local name given to a place between village Jani and village Ramni where the road in question has its end point. Accordingly permission was granted in favour of the user agency i.e. Executive Engineer, HPPWD, Division Karcham at Bhabhanagar by diverting the 0.9800 Ha forest area for construction of the road from Jani to Fochitang Ramni by the competent authority i.e. Divisional Forest Officer Kinnaur at Reckong Peo vide letter no. 112 dated 22/04/2016.(Annexure 2).

In the above mentioned road i.e. Jani to Fochitang – Ramni, the construction work has been initiated approximately 130 m from the starting point and approximately 90 m at the end point. This road included the felling of 50 no. of trees of different species. These 50 no. of trees were handed over to HP State Forest Development Corporation for further felling as Lot No. 6/2019-20(Annexure 3).In total 58 no. of trees of different species were handed over to HP State Forest Development Corporation in this Lot No. 6/2019-20.Only 50 no. trees have been felled by the HP State Forest Development Corporation out of the 58 trees ,rest 8 no. trees are still standing in the other road i.e Fochitang to village

Attested

Superintendent (FCA)
O/o Pr. CCF, HP Shimla

Ramni. The lot for the felling of trees was made by combining the trees standing on both the roads. During the visit to the road some debris are rolling down to the downhill side subsequently damaged some trees for that the Forest Department has taken the cognizance and issued the damage report against the contractor vide Damage Report no. 37 dated 12/06/19 for unauthorized dumping of the debris(Annexure 4), Damage Report No. 41 dated 3/12/2019 for damaging the 7 no. Chilgoza trees(Annexure 5) and Damage Report no. 42 dated 5/12/2019 for damaging another 7 no. class V Chilgoza trees(Annexure 6) and a compensation to the tune of Rs. 63,520/- has been recovered from the contractor. The Forest Department is taking immediate action against any damage to the ecology and environment of the area.

2. Forest clearance has been granted by dividing bigger portion into two parts and changing the route of construction:

During the visit to the spot it was noticed that the Road joining the village Jani to village Ramni is in two parts. First part is from Jani to Fochitang(i.e from the hair pin curve of already existing road bearing RD 4/870 KM to the Fochitang which is a local name given to a place in village Ramni). The user agency i.e. Executive Engineer, HPPWD, Division Karcham at Bhabhanagar,Distt Kinnaur, H.P applied for the construction of the road from Village Jani to Fochitang – Ramni under section 3(2) of the FRA 2006 on 10/03/2016, for which the permission was granted by the competent authority i.e. DFO Kinnaur vide permission no. 112 dated 22/04/2016. The user agency applied for this road under the PMGSY scheme of the central government and awarded the road to the contractor(Annexure 7).

The user agency i.e. . Executive Engineer, HPPWD, Division Karcham at Bhabhanagar,Distt Kinnaur, H.P again applied for the construction of the road from Fochitang To Village Ramni on 25/10/2016, for which the permission was granted by the competent authority i.e. DFO Kinnaur vide letter no. 8551 dated 11/01/2017(Annexure 8).The user agency is constructing this road i.e. Fochitang to Village Ramni under the Tribal Sub Plan budget.(Annexure 9). The user agency applied at different time for the two different roads as per the availability of the budget for the two different roads. Hence , the two different cases were dealt at different times.

The petitioner has also pointed about the changing of the route of construction of road. This point was also looked in during the visit to the spot again on dated 6/01/2020 along with the Naib Tehsildar ,Tapri with other staff of Revenue Department and staff of the PWD. The Naib Tehsildar Tapri demarcated road from the revenue records and the route of construction of the road was checked. During the demarcation of route of construction the Naib Tehsildar , Tapri and Sh. Yadav Singh Patwari Chholatu, Sh. Krisahn Singh ,Girdavar Kanungo , Chholatu and the staff from PWD were Sh. Amar Singh Work Inspector,PWD Sub Division Tapri were present and spot was verified with the revenue records and found that the route of construction was same as shown in the proposal folder. The road is being constructed on the same Khasara nos. i.e 2/1,4/1,4/2,5/1,11/1,17/1/1,622/588/20/1 and 622/588/20/2 of Up Mohal Jani and Ramni for the road from Jani To Fochitang. It was also noticed that the second road i.e. Fochitang to Village Ramni passes through the Khasara nos. 624/590/49/1, 624/590/49/2,11/3,217/1,218/1, 223/1,223/2, 224/1,303,609/387/1, 396,449/1, 450/1,451/1,611/454/1,611/454/2,280,282/1, 359/1,370/1,371, 386/1, 608/387/1 of Up Mohal Ramni. This road has already been constructed by H.P.PWD and there is no change in the route

Attested

Superintendent (FCA)
O/o Pr. CCF, HP Shimla

of construction (Annexure 10).The road from Fochitang to Village Ramni forms a part of already existing Jeepable Road from Ramni Bridge at National Highway 05 to village Ramni (0/0 to 5/500 KM) which is the violation of FCA,1980.

Conclusion:

1. After visiting and demarcating the spot along with the Revenue Authority and HP PWD, it can be concluded that the road mentioned in the O.A. actually starts from a hair pin curve at RD 4/870 KM of already existing road from Choltu to Jani and ends at RD 2/870 KM of another existing road from NH 05 Ramni Bridge to village Ramni.The user agency i.e. HPPWD has given the title of the road in the proposal folder as Jani to Fochitang - Ramni rather the user agency should have given the title of the road as RD 4/870 KM of existing Road Choltu to RD 2/840 KM of the other jeepable road from Ramni Bridge to village Ramni. This road is being constructed by the H.P. PWD. The award for the construction of the road has been given to the contractor on dated 21/05/2018.under PMGSY package No. HP-05-29.The 50 no. trees of different species has been felled by the HP State Forest Development Corporation as Lot no. 6/2019-20(RA).During the construction of the road some trees were damaged for which the Forest Department has taken the action and recovered a sum of Rs. 63520/- on account of the damage to the vegetation and environment.

2. There are two roads , one is Jani to Fochitang ((i.e. from the hair pin curve of already existing road from Sholtu to Village Jani at RD 4/870 KM to locally named place Fochitang at RD 2/840 KM of another existing Jeepable road from Ramni Bridge to village Ramni) which is being funded by PMGSY scheme of the Central Govt. and second road is Fochitang to Ramni which is being funded by Tribal Sub Plan of the State fund. Hence the forest clearance was accorded accordingly as per receipt of the proposals at two different stages. During the spot visit it was also observed that second road i.e. Fochitang to village Ramni is already constructed and was reported in violation of FCA,1980 in the year 2013 by the HP PWD.

3. As far as change in the route of construction is concerned the route of construction has been ascertained through the demarcation from the Naib Tehsildar Tapri.The Naib Tehsildar Tapri has reported in its demarcation report that there is no change in the construction of the raods. The road is being constructed as per the land diverted in the proposal folder.

Attested

Assistant Conservator of Forests
Kinnaur Forest Division
At Reckong Peo

Superintendent (FCA)
O/o Pr. CCF, HP Shimla

Annexure-1 14

भारत सरकार
पर्यावरण एवं वन मंन्त्रालय
उत्तर क्षेत्रीय कार्यालय

बेज़ नम्बर 24-25
दक्षिण मार्ग
सेक्टर 31 ऐ
चण्डीगढ160030
दिनांक 02.07.2013

फाईल नम्बर:-9-HPB840/2007-CHA

सेवा मे,

प्रधान सचिव ,
हिमाचल प्रदेश सरकार, वन विभाग,
सिविल सचिवालय,
शिमला ।

विषय:- Diversion of **4.2017** hectares of forest land in favour of HPPWD for the construction of **Choltu to Jani** road (Km. 0/00 to 8/510), within the jurisdiction of Kinnaur Forest Division and Distt. Kinnaur, Himachal Pradesh

संदर्भ: (i) आपका पत्र संख्या FFE-B-F (2)-182/2007 दिनांक 24.10.2007
(ii) नोडल आफिसर एवं अपर प्रधान मुख्य वन संरक्षक (FCA), हिमाचल प्रदेश, शिमला के पत्र संख्या Ft. 48-1480/2007 (FCA) दिनांक 20.06.2013

महोदया,

कृपया उपर्युक्त विषय से संम्बन्धित संदर्भांकित पत्रों का अवलोकल करें , जिसमें वन (संरक्षण) अधिनियम, 1980 की धारा- **2** के अधीन केन्द्रीय सरकार की उपर्युक्त विषय के लिये अनुमति मांगी गई है ।

2 राज्य सरकार के प्रस्ताव का ध्यानपूर्वक अध्ययन करने के पश्चात् उपर्युक्त उद्देश्य हेतु **4.2017** हैक्टेयर वन भूमि के उपयोग के लिए स्वीकृति निम्नलिखित शर्तें पूरी करने पर प्रदान की जाती है:-

i वन भूमि की विधिक परिस्थिति बदली नही जाएगी ।
ii कम से कम वृक्ष कटवाये जायेंगे जिनकी संख्या प्रस्ताव के अनुसार **चार सौ तरासी** वृक्षों से अधिक नही होगी ।
iii. प्रतिपूर्ती पौधारोपण प्रस्ताव के अनुसार **UF-48 of Bhabanagar Range** में प्रयोक्ता एजेंसी से प्राप्त रूपये 11,59,324/- (ग्यारह लाख उन्सठ हजार तीन सौ चौबीस मात्र) की राशि से कुल **8.50** हैक्टेयर वन भूमि में पौधे लगाकर किया जायेगा । **प्रतिपूर्ति पौधारोपण इस पत्र के जारी होने की तिथि से एक वर्ष के अन्दर हो जाना चाहिए।**
iv. No labour camp shall be established on the forest land;
v. The User Agency shall provide alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
vi. The user agency shall ensure that because of this project, no damage is caused to the flora and fauna available in the area;
vii. वन भूमि का प्रयोग प्रस्ताव में दर्शाये उद्देश्य के अलावा अन्य किसी उद्देश्य के लिये नहीं किया जायेगा ।
viii पर्यावरण एवं वन मंन्त्रालय, नई दिल्ली द्वारा जारी दिशा-निर्देश संख्या 11-48/2002-FC दिनांक 29/30 अप्रैल 2005, 5-3/2007-FC दिनांक 17 जनवरी 2011 तथा अन्य जारी दिशा-निर्देशों की पालना सुनिश्चित की जायेगी ।

Attested

Contd...2/-

Superintendent (FCA)
O/o Pr. CCF HP Shimla

ix. यदि कोई अन्य संबंधित अधिनियम/अनुच्छेद/नियम/न्यायालय आदेश/अनुदेश आदि इस प्रस्ताव पर लागू होते हैं तो उनके अधीन जरूरी अनुमति लेना राज्य सरकार/प्रयोक्ता एजैंसी की जिम्मेवारी होगी ।

3. उपरोक्त शर्तों में से किसी भी शर्त का कार्यान्वयन सन्तोषप्रद नहीं पाने पर मन्त्रालय इस स्वीकृति को स्थगित/रद्द कर सकता है । राज्य सरकार वन विभाग के माध्यम से इन शर्तों की अनुपालना सुनिश्चित करेगी ।

Attested

Superintendent (FCA)
O/o Pr. CCF, HP Shimla

भवदीय,

(ईश्वर सिंह)
I/C अपर प्रधान मुख्य वन संरक्षक (केन्द्रीय)

प्रतिलिपि:-

1 अपर वन महानिदेशक (FC), पर्यावरण एवं वन मंत्रालय, पर्यावरण भवन, सी जी ओ काम्पलैक्स, लोधी रोड नई दिल्ली ।
2. प्रधान मुख्य वन संरक्षक, हिमाचल प्रदेश सरकार , वन विभाग, टालैंड, शिमला ।
3. Divisional Forest Officer, Kinnaur Forest Division and Distt. Kinnaur, Himachal Pradesh.
4. Executive Engineer, HPPWD Karcham Division at Bhabanagar, Himachal Pradesh.
5. गार्ड फाईल ।

Office of the Chief Conservator Forests (FC) Diary No. 2284 Dated 15/7/13

Sale 12/7/13

Endst. No 2826 Dt 17.7.2013
Copy is forwarded to DFO Kinnaur for information & further necessary.

for C.C.F. (I) Rampur 16/7/2013

Regional Forest Office 20 1693 20/7/2013

R.K. 18/7/2013

18/7

P.T.O.

"Annexure–2"

16

संख्या/वन / वन अधिकार अधि0 2006/2010/ 112
वन विभाग हिमाचल प्रदेश

प्रेषक :–

वन मण्डल अधिकारी,
किन्नौर वन मण्डल,
स्थित रिकांग पीओ

प्रेषित:–

अधिशासी अभियन्ता
लोक निर्माण विभाग
करछम मण्डल
जिला किन्नौर हि0 प्र0

दिनांक रिकांग पीओ से 22-04-16

विषयः वाहन योग्य संपर्क मार्ग जानी से फोचीतांग रामनी तक 0–98–00 है0 वन भूमि अनुसूचित जनजाति एवं अन्य परम्परागत वन निवासी (वन अधिकारो की मान्यता) अधिनियम 2006 की धारा 3 (2) के अर्न्तगत लोक निर्माण विभाग के नाम हस्तान्तरण करने बारे !

ज्ञापन,

उपरोक्त विषय के संदर्भ में वन परिक्षेत्राधिकारी वन परिक्षेत्र भावानगर के कार्यालय पत्र संख्या 426/BN दिनांक 21.3.2016 के द्धारा जानी से फोचीतांग रामणी तक 0–98–00 है0 वन भूमि अनुसूचित जनजाति एवं अन्य परम्परागत वन निवासी वन अधिकारो की मान्यता अधिनियम 2006 की धारा 3 (2) के अर्न्तगत लोक निर्माण विभाग के नाम हस्तान्तरण करने का मामला इस कार्यालय में प्राप्त हुआ है ।

1 वन भूमि हस्तान्तरन करने का मामला समस्त संलग्न कागजात का विस्तार पूर्वक अवलोकन किया गया, वन परिश्रेत्राधिकारी वन परिश्रेत्र भावानगर ने मामले की छान बीन अनुसूचित जनजाति एवं अन्य परम्परागत वन निवासी वन अधिकारो की मान्यता अधिनियम 2006 की धारा 3 (2) के अर्न्तगत विस्तार पूर्वक मौका पर अधिशासी अभियन्ता लोक निर्माण विभाग तथा विभाग के वन खण्ड अधिकारी एवं वन रक्षक भावानगर के साथ सरकारी भूमि खसरा नम्बर 2/1 रकवा 00–05–00 है0, 4/1 रकवा 00–05–80 है0,4/2 रकवा 00–08–22है0,5/1 रकवा 00–35–49है0,11/1 रकवा 00–34–00 है0 17/1/1 रकवा 00–00–52 है0, 622/588/20/1 रकवा 00–07–80 है0, 622/588/20/2 रकवा 00–01–17 है0 किता 8 total area 00–98–00,और मलकीयत भूमि ख0न0 17/1,18/1 रकवा 00–05–95,00–02–27है0 total area 00–08–22 है0 किता 2 उप महाल जानी खास और रामनी खास वन भूमि का संयुक्त रूप से मौका निरीक्षण किया है । तथा मौके पर उपस्थित सम्सत वन विभाग, राज्स्व विभाग अथवा लोक निर्माण विभाग के कर्मचारियों/अधिकारियों तथा उपस्थित ग्रामवासियों ने उक्त संपर्क मार्ग निर्माण हेतू हस्तान्तरा की जाने वाली वन भूमि को लोक निर्माण विभाग के नाम हस्तान्तरन करने की सिफारिश की है तथा वन परिक्षेत्र अधिकारी ने अपने रिपोर्ट मे व्यक्त किया है कि उक्त वन भूमी खसरा नम्बर 2/1 रकवा 00–05–00 है0, 4/1 रकवा 00–05–80 है0,4/2 रकवा 00–08–22है0,5/1 रकवा 00–35–49है0,11/1 रकवा 00–34–00 है0 17/1/1 रकवा 00–00–52 है0, 622/588/20/1 रकवा 00–07–80 है0, 622/588/20/2 रकवा 00–01–17 है0 किता 8 total area 00–98–00,और मलकीयत भूमि ख0न0 17/1,18/1 रकवा 00–05–95,00–02–27है0 total area 00–08–22 है0 किता 2 उप महाल जानी खास और रामनी खास में 9 पेड देवदार, 3 पेड ब्योजा, 38 पेड बान के खडे हैं जिस की सूची संलगन है। जो सडक निर्माण में काटे जाने हैं यह रकबा मुताबिक राजस्व अभिलेख कब्जा वन विभाग ताबे हकूक बर्तन,बर्तन दारान मुताबिक नक्शा बर्तन दर्ज राजस्व अभिलेख में है इस रकबे में वन विभाग के अलावा किसी सरकारी विभाग अथवा गैर सरकारी संस्था का कोई कब्जा मौका नहीं है । इस रकबे के

Attested

Superintendent (FCA)
O/o Pr. CCF HP Shimla

किता 8 total area 00-98-00,और मलकीयत भूमि ख0न0 17/1,18/1 रकबा 00-05-95,00-02-27है0 total area 00-08-22 है0 किता 2 उप महाल जानी खास और रामणी खास में 9 पेड़ देवदार, 3 पेड न्योजा, 38 पेड़ बान के आते है जिस की सूची संलगन है। जो सडक निर्मान में काटे जाने हैं। अनुसूचित जनजाति एवं अन्य परम्परागत वन निवासी (वन अधिकारो की मान्यता अधिनियम 2006 की धारा 3 (2) में हस्तान्तरण की जाने वाली वन भूमि में 50 पेडों को काटने का प्रावदान है इन पेडों की कटान प्रधान मुख्या अरण्यपाल के कार्यलय पत्र संख्या Ft.48-66/83(m)dated 20.2.1995 के आधार पर की जाएगी । जब तक पेढों की कटान का कार्य मुकम्मल नही होता है तब तक लोक निर्मान विभाग कार्य आरम्ब नही करेगा। ना ही सडक निर्माण के दौरान हस्तान्तरण की जाने वाली वन भूमि के बाहर कोई अवैध कटान अथवा अवैध कब्जा नही करेगा।

4 अधिशासी अभियन्ता लोक निर्माण विभाग यदि उक्त भूमी को अनापती प्राप्त होने के एक वर्ष के भीतर जिस कार्य हेतू आवेदन किया है आरम्भ नही करता है तो वन विभाग उक्त भूमी को वापस करने का अधिकारी होगा।

5 वन परिश्रेत्राधिकारी भावानगर इस संर्पक सडक के निर्माण में काटे जाने वाले 50 पेड जिस की सूची संलगन है को प्रधान मुख्या अरण्यपाल के कार्यालय पत्र संख्या t.48-66/83(m)dated 20.2.1995 के आधार पर अग्रिम उचित कार्यावाही करेंगे।

6 लोक नर्माण विभाग उक्त 50 पेडो के बदले में 100 पौधे, चयनित वन भूमि के अन्दर लगाएगे तथा उसका 5 वर्षो के अवधि तक देख भाल करेंगे। जब तक पेढों के कटान का कार्य मुकम्मल नही होता है तब तक लोक निर्माण विभाग कार्य आरम्भ नही करेगा।

वन मण्डल अधिकारी,
किन्नौर वन मण्डल,
स्थित रिकांग पीओ

पृष्टांकन संख्या ...113-16.....दिनांक रिकांग पीओ.....22-04-16.....
प्रतिलिपी सेवा में,

1 उपायुक्त महोदय जिला किन्नौर स्थित रिकांग पीओ राजस्व अभिलेखों सहित उचित कार्यावाही हेतू प्रेषित है।

2. परियोजना अधिकारी आई0 टी0 डी0 पी0 जिला किन्नौर स्थित रिकांग पीओ सूचनार्थ।

3. वन परिक्षेत्राधिकारी वन परिक्षेत्र भावानगर को सूचनार्थ भेज कर निदेश दिया जाता है कि अधिशासी अभियन्ता लोक निर्माण विभाग को कब्जा मौका तब तक न सोंपा जाए जब तक संर्पक सडक के निर्माण में काटे जाने वाले 50 पेड़ देवदार की कार्यावाही नहीं होती है । तथा 50 पेडो के बदले 100 पौधे लगाने हेतू तथा 5 वर्ष तक देख भाल हेतू राशि लेकर कार्य करे। तथा इस कार्यालय को सूचना प्रेषित करे।

4. अभिलेख शाखा को सूचनार्थ प्रस्तुत है।

वन मण्डल अधिकारी,
किन्नौर वन मण्डल,
स्थित रिकांग पीओ

Attested

Superintendent (FCA)
O/o Pr. CCF HP Shimla

Annexure-3

18

No. 2080
Himachal Pradesh Forest Department

Dated Rekong Peo, the 15-6-2018

To

The Divisional Manager,
Forest Working Division,
HPSFDC Ltd. Rampur Bushahr.

Subject: - Marking of trees which are required to be felled for construction of road from Jani to Fochitang and Fochitang to Ramni in UF Jani beat Sholtu Block B/Nagar Range-Formation of lot thereof.

Sir,

In this connection, it is intimated that power vested under Section-3(2) of Schedule Tribes and others Traditional Dwellers (Recognition of Forest Rights) Act, 2006 to the undersigned approval for diversion of 0-98-00 hectare of forest land for construction of road Jani to Fochitang and Fochitang to Ramni vide this office letter No. वन /वन अधि0 अधि0 नि0 2006/2010-112 dated 22-04-2016 in favour of HPPWD.

2. Now the User Agency has requested to remove the trees which are standing/coming in the diverted forest land. The marking of trees which are standing/coming in the said roads alignment has been marked by field staff of the concerned area in the presence of your representative, which is being sent herewith alongwith its general abstract for taking further necessary action at your end please.

This lot may be treated as Lot No. 6/2019-20 (RA) Kinnaur lot. Please send the possession receipt of this lot to this office for record.

Encl: As above

Divisional Forest Officer,
Kinnaur Forest Division,
at Rekong Peo.

Endst. No. 2081 Dated Rekong Peo, the 15-6-18

Copy alongwith its enclosure is forwarded to CCF (T) Rampur for information please.

Encl: As above

Divisional Forest Officer,
Kinnaur Forest Division,
at Rekong Peo.

Endst. No. 2082-84 Dated Rekong Peo, the 15-6-18

Copy is forwarded to:-

1. R.F.O. B/Nagar w.r.t. his Memo No.223/BN dated 14-06-2018 for information and necessary action. He is directed to hand over the lot to HPSFDC Ltd. immediately and send the possession receipt of the lot to this office for record.
2. The Executive Engineer, HPPWD Division Kalpa for information.
3. Revenue Branch of this office for information.

Divisional Forest Officer,
Kinnaur Forest Division,
at Rekong Peo.

Attested

Superintendent (FCA)
O/o Pr. CCF, HP Shimla

Annexure - 4 (19)

महकमा जंगलात हिमाचल प्रदेश

रिपोर्ट बुक नं० 184 रिपोर्ट नं० 37

सरकार बजरिया वन विभाग (हि० प्र०) बनाम सुभाष चन्द वल्द लाल चन्द

जात हरिजन साकिन रामपुर परगना 18/20

जुर्म अवैध मलबा गिराना

जनाबयाली, वि०प० अ० शोघीनगर

आज मुवरखा 12/06/2019 सन् १९

बवक्त पहर जंगल पुल एरिया की गश्त की गई जानी

और मुफसला जैल नुकसान पाया : दौराने गश्त मुलजिम को जानी मुलजिम नं० 1 रामपुर सड़क पर अवैध रूप से 20 घन मीटर मलबा गिराते हुए पकड़ा गया। मुलजिम अपने जुर्म का इकबाल करता है और मुआवजा देने को तैयार है।

मौका पर गिरफ्तार हुआ। मुवरखा 12/06/2019 सन् १९

हस्ताक्षर रिपोर्ट कुनिन्दा।

वन विभाग मुद्रणालय कालाघाट सोलन-१३११-१.५.९०-२०० किताबें

Attested

Superintendent (FCA)
O/o Pr. CCF, HP Shimla

(21)

इकबाल नामा मुलजिम

मैं/हम [illegible] s/o [illegible] रूबरूए गवाहान जैल
जुर्म मुंदरजा रिपोर्ट नं० 37 से इकबाल करता हूं/करते हैं।
मुझे/हमें को जंगल जाए मौसूमा करते हुए/करते
हुओं को [illegible] ने गिरफ्तार किया है कि
मैं/हम [illegible] ऑफिसर जंगलात के पास बअदाय
मुआवजा बजाए मुकद्दमा फौजदारी के फैसला जुर्म जेर दफा 33
इंडियन ऐक्ट नं० XV of 1927 करवाने के लिए रजामन्द
हूं/हैं। मुवरखा 12/06/2019

हस्ताक्षर मुलजिम

गवाह गवाह

अमानतनामा सुपुर्दगी माल गिरफ्तार शुदा महकमा जंगलात

आज मुवरखा को गार्ड ने हस्ब जैल माल
मुतल्लका जुर्म मेरे सुपुर्द किया जो बवक्त तलबी पेश किया जायेगा।
मुलजिम मेरे रूबरू हाजिर था/मुलजिम हाजिर नहीं था।

तफसील माल

हस्ताक्षर सुपुर्ददार गवाह गवाह

Attested

Superintendent (ECA)
O/o Pr. CCF, HP Shimla

(21)

D.F.O. Seoli 8/BN J249.20

...ा नं० व महकमा जंगल डिविजन रसीद नं०

46 बुक नं० 264

...ीत मुद्दावजा माल गिरफ्तार शुदा जेर दफा ...
...िफ्तर नं०..... मुकदमा १९.....बनाम.....
...ुकदमात मुदंरबा वाला से मारफत 10.50.....
...ुदा माल गिरफ्तार शुदा मालकान को वापिस
...या और माल सरकारी हसब जेल वापिस
...या।

50/- 10.50/-

...रेस्ट ऑफिसर तारीख महीना सन् १९

Block ... Forest Block ...

Attested

Superintendent (FCA)
O/o Pr. CCF, HP Shimla

Annexure-5 (22)

DR Case NO 14/BN of 2019-20

महकमा जंगलात हिमाचल प्रदेश

41

रिपोर्ट बुक नं 184 रिपोर्ट नं०

सरकार बजरिया वन विभाग बनाम भगवान सिंह उर्फ अमीर सिंह

जात हि० प्र० साकिन परगना

जुर्म तस्करी/चोरी धारा

जनाबवाला, ए.पी.ओ. बीनवार

आज मुवरखा 3/12/2019 सन् १९

बवक्त दिन जंगल VF जोगी की गश्त की गई

और मुफस्सला जैल नुकसान पाया : दौराने गश्त मुलजिम को जोगी टाण्डा समीप जंगल किसी व्यक्ति के द्वारा लकड़ी मुलजिम नं० रूपये सलवा की नीचे की तरफ फेंकते हुए देखा गया। पुलिस चिलगोठा केस नं 6 III-1 को मौकुफ हुआ। मुवरखा दी लकड़ी खुद सूखने के कारण पड़ी मिली मुलजिम मौके से भाग गया। मुवरखा मौके पर गिरफ्तार हुआ। मुवरखा

Verified
B.O. Shukla

हस्ताक्षर रिपोर्ट कुनिन्दा।

Value	Comp	GST	Total
40,821/-	350/-	7348/-	48519/-

RFO. BN Sagar

Attested

Superintendent (FCA)
O/o Pr. CCF HP Shimla

D.F. Case No 14/Bal of 2019-20

नक्शा नं० व महकमा जंगल डिविजन रसीद नं०

नं० 50 बुक नं० 264

वक्ती तुआवजा माल गिरफ्तार शुदा जेर दफा भा0 वन अधि

रजिस्टर नं०..... मुकदमा १९..... बनाम.....

मुलजामान सुपुर्दगी वाला से मारफत 48519/-

मबलूग तुआ माल गिरफ्तार शुदा मालकान को वापिस

किया गया और माल सरकारी हसब जल वापिस

किया गया।

40621/- 350/- 7348/ 48519/-

दस्तखत फौरेस्ट आफिसर कारीब महीना सन १९

Block Forest Officer
Forest Block

Attested

Superintendent (HCA)
O/o Pr. CCF, HP Shimla

Annexure - 6

(24)

DR Case No KS/BN of 2019-20

महकमा जंगलात हिमाचल प्रदेश 42

रिपोर्ट बुक नं० 184 रिपोर्ट नं०

सरकार बजरिया श्री रेंजर बनाम श्री भजपन्द वल्द लाल पन्द

जात दलीत साकिन सिंघासी परगना राजगी

जुर्म जरूरी

जनाबयाली, ए.पी.ओ. नालागढ़

आज मुवरखा 5/12/2019 सन् १९

बवक्त दिन जंगल U.F. जाती की गश्त की गई

और मुफस्सिल जैल नुकसान पाया : दौराने गश्त मुलजिम को जाती रागणी समूपल सड़क निर्माण के दौरान मुखबिर मुलजिम नं० 2 पुल सलवा को लोहे की तरपुल ले जाते हुए पकड़ा गया जिसके चिलगोजा के V-7 पेड़ो को नुकसान हुआ है जो कि मुखबिर के बताए पाई है। मुलाजिम मौका पर गिरफ्तार हुआ। मुवरखा

हस्ताक्षर रिपोर्ट कुनिन्दा।

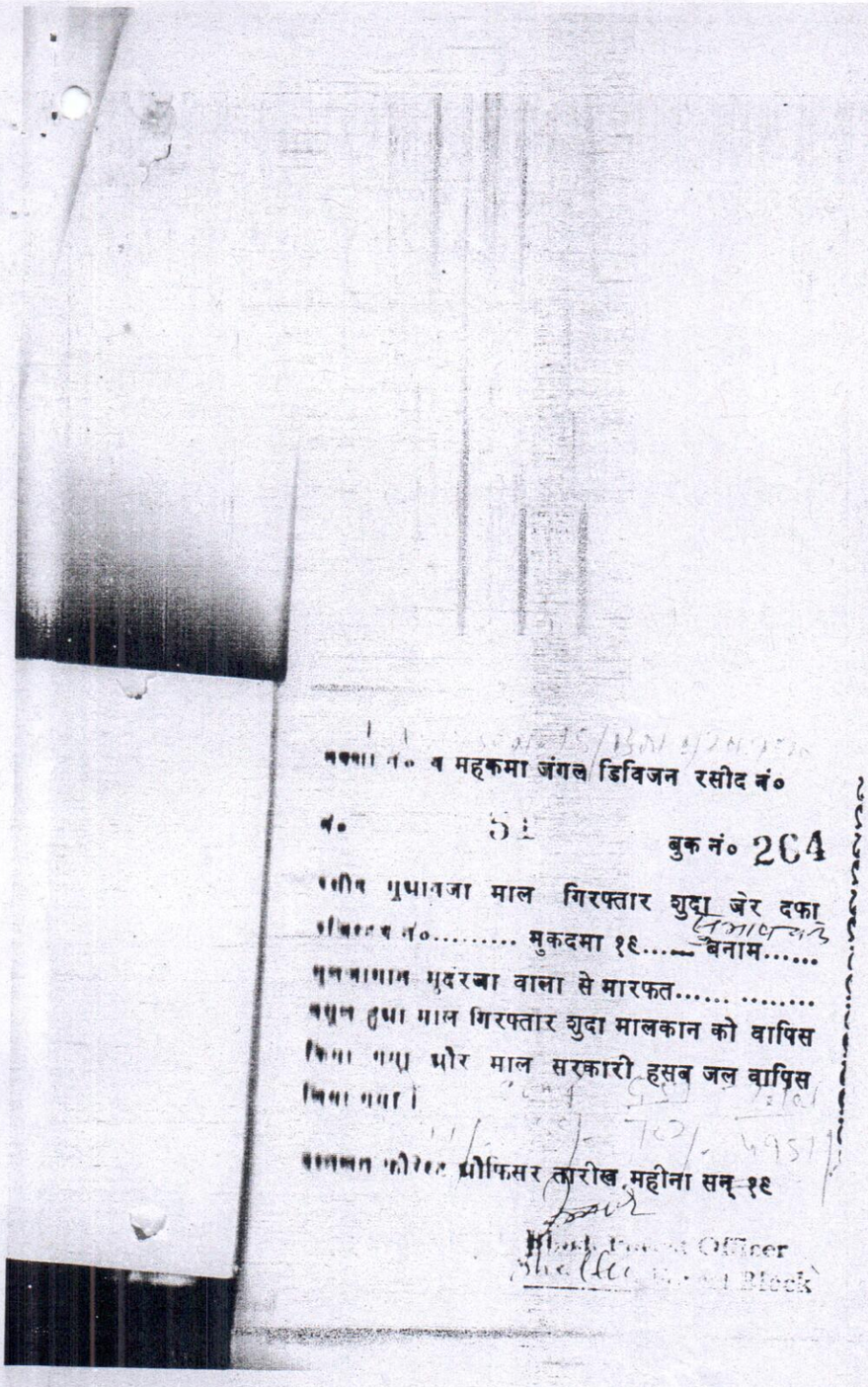
Value	Comp	GST	Total
3899/-	350/-	702/-	4951/-

RFO Bhangar

Attested

Superintendent (FCA)
O/o Pr. CCF, HP, Shimla

(25)



थाना नं० व महकमा जंगल डिविजन रसीद नं०

नं० 51 बुक नं० 204

मालिक मुआमला माल गिरफ्तार शुदा जेर दफा
मुकदमा नं०..... मुकदमा १९.... बनाम.....
मुलजमान मुदअला वाला से मारफत..... .....
वसूल हुआ माल गिरफ्तार शुदा मालकान को वापिस
किया गया और माल सरकारी हसब जल वापिस
किया गया।

दस्तखत फौरेस्ट आफिसर तारीख महीना सन् १९

Forest Range Officer
Shri [illegible] Block

Attested

Superintendent (FCA)
O/o Pr. CCF, HP Shimla

Annexure -7

26

HIMACHAL PRADESH
PUBLIC WORKS DEPARTMENT
*****

No.PW-BHNR-AB-PMGSY/2015-16. 1030-35 Dated:- 21/5/2018
To

Sh. Bhagwan Singh Govt. Contractor,
V&PO Brua, Tehsil Sangla, Distt. Kinnaur HP.

Subject:- C/O Link road from Jani to Ramni Km. 0/00 to 1/480 (SH:- F/C 5/7 mtr wide, RCC Hume Pipe Culvet, Parapets, Logo Board and Km stone and surface drain etc.) Batch-I (2017-18) under PMGSY package No.HP-05-29.

NOTICE TO PROCEED WITH THE WORK.

The above referred work was accepted by the Chief Engineer (SZ)HP.PWD., Shimla vide letter No.PW-CTR-29-1-Karchham Division./2017-18-670-74 dated 05/04/2018. Pursuant to your furnishing the requisite performance Security in the Shape of FDR amounting to Rs.2,51,993/- and additional performance security Rs. 21000/- only as stipulated in ITB clause 32.1 of bid document and signing of contract agreement for contract Rs. **1,00,79,759/- (Rs. One Crore Seventy Nine Thousand Seven Hundred Fifty Nine)** only for C/O Link road from Jani to Ramni Km. 0/00 to 1/480 (SH:- F/C 5/7 mtr wide, RCC Hume Pipe Culvet, Parapets, Logo Board and Km stone and surface drain etc.) Batch-I (2017-18) under PMGSY Package No. HP-05-29. You are hereby instructed to proceed with the execution of the work in accordance with the contract document.

In this regard you are also advised to attend the office of Assistant Engineer, Tapri Sub-Division., HP.PWD., Tapri for taking over the site immediately.

Executive Engineer,
Karchham Division;
HP.PWD., Karchham.

Copy of the above is forwarded for information to:-

1. The Chief Engineer (SZ) HP.PWD.,Shimla.
2. The Superintending Engineer 11th Circle, HP.PWD., Rampur Distt. Shimla.
3. The Assistant Engineer, Tapri Sub-Division., HP.PWD.,Tapri with the direction that the site of work may be handed over to the contractor with the intimation to this office immediately.
4. Drawing Branch of this office.
5. Agreement No.

Executive Engineer,
Karchham Division;
HP.PWD., Karchham.

Attested

Superintendent (FCA)
O/o Pr. CCE, HP, Shimla

Annexure - 8

(27)

संख्या / वन / वन अधिकार अधि0 2006 / 2016-8551

वन विभाग हिमाचल प्रदेश ।

प्रेषक:- वन मण्डल अधिकारी,
किन्नौर वन मण्डल,
स्थित रिकाँग पिओ ।

प्रेषित: अधिशाषी अभियान्ता,
लोक निर्माण विभाग मण्डल
करच्छम स्थित भावानगर जिला किन्नौर (हि0प्र0)

दिनाँक:- रिकाँग पिओ, जनवरी , 2016

विषय:- वाहन योग्य सम्पर्क मार्ग फूचितंग से रामणी तक 0-93-09 है0 वन भूमि अनुसूचित जनजाति एवं अन्य परम्परागत वन निवासी (वन अधिकारो की मान्यता) अधिनियम 2006 की धारा 3(2) के अन्तर्गत लोक निर्माण विभाग के नाम हस्तान्तरण करने बारे ।

ज्ञापन,

उपरोक्त विषय के सन्दर्भ मे वन परिक्षेत्राधिकारी वन परिक्षेत्र भावानगर के कार्यालय क्रमांक संख्या 393/A/ BN दिनाँक 25-10-2016 के द्वारा फूचितंग से रामणी तक 0-93-09 है0 तक भूमि अराजी खसरा नम्बर624/590/49/1,624/590/49/2,11/3,217/1,218/1,223/1,223/2,224/1,303,609/387/1,396,449/1,450/1 ,451/1,611/454/1,611/454/2,280,282/1,359/1,370/1,371,386/1,608/387/1 किता-23 रकबा तादादी 0-93-09 है0 वाका उप महाल रामणी तहसील निचार जिला किन्नौर मे वन भूमि अनुसूचित जनजाति एवं अन्य परम्परागत वन निवासी (वन अधिकारो की मान्यता) अधिनियम 2006 की धारा 3(2) के अन्तर्गत लोक निर्माण विभाग के नाम हस्तान्तरण करने का मामला इस कार्यालय मे प्राप्त हुआ है ।

1. वन भूमि हस्तान्तरण करने का मामला समस्त सम्बन्धित कागजात का विस्तार पूर्वक अवलोकन किया गया, वन परिक्षेत्राधिकारी वन परिक्षेत्र भावानगर ने मामले की छानबीन अनुसूचित जनजाति एवं अन्य परम्परागत वन निवासी (वन अधिकारो की मान्यता) अधिनियम 2006 की धारा 3(2) के अन्तर्गत अराजी खसरानम्बर624/590/49/1,624/590/49/2,11/3,217/1,218/1,223/1,223/2,224/1,303,609/387/1,396,449/1,450/1, 451/1,611/454/1,611/454/2,280,282/1,359/1,370/1,371,386/1,608/387/1 किता-23 रकबा तादादी 0-93-09 है0 वाका उप महाल रामणी तहसील निचार जिला किन्नौर मे वन भूमि का संयुक्त रूप से मौका निरीक्षण किया है । तथा मौके पर उपस्थित समस्त वन विभाग, राजस्व विभाग अथवा लोक निर्माण विभाग के कर्मचारी / अधिकारी तथा उपस्थित ग्रामवासियों ने उक्त सम्पर्क मार्ग निर्माण हेतू हस्तान्तरण की जाने वाली वन भूमि को लोक निर्माण विभाग के नाम हस्तान्तरण करने की सिफारिश की है । तथा वन परिक्षेत्र अधिकारी ने अपने रिपोर्ट मे व्यक्त किया है. कि उक्त वन भूमि अराजी खसरा नम्बर 624/590/49/1,624/590/49/2,11/3,217/1,218/1,223/1,223/2,224/1,303,609/387/1,396,449/1,450/1, 451/1,611/454/1,611/454/2,280,282/1,359/1,370/1,371,386/1,608/387/1 किता-23 रकबा तादादी 0-93-09 है0 वाका उप महाल रामणी तहसील निचार किन्नौर मे 10 पेड़ चान का मौजूद है । यह रकबा मुताबिक राजस्व अभिलेख मलकीयत सरकार हि0 प्र0 कब्जा स्वंय ताबे हकके बर्तन-बर्तनदारान मुताबिक नक्शा वर्तन दर्ज है व शारे आम व मुताबिक नकल जमाबन्दी कब्जा कुछ लोगो को इन्दाज है जिन्होंने ब्यान हल्फी दिया है कि इन रकबो से सड़क निकाल दिया जाए तो हमारा कोई उजर व एतराज नही है । इस रकबे मे किसी व्यकित विशेष या किसी सरकारी विभाग अथवा गैर सरकारी संस्था का कोई कब्जा मौका पर नही है । इस रकबे के अलावा अन्य कोई विकल्प नही है, क्योंकि अन्य जगह से वन सम्पदा को भारी नुकसान हो रहा है। इसलिए यही एक सही विकल्प है, जहाँ से सड़क निकाला जा सके।

2. ग्राम सभा रामणी ने वाहन योग्य सम्पर्क मार्ग फूचितंग से रामणी तक 0-93-09 है0 तक भूमि अराजी खसरा

Attested

Superintendent (FCA)
O/o Pr. CCF HP Shimla

अलावा अन्य कोई विकलप नही है क्योंकि अन्य जगह से वन सम्पदा को भारी नुकसान हो रहा है । इस लिए यही एक सही विकल्प है। जहां से रोड निकाला जा सके।

2 ग्राम सभा रामणी ने 121/254की गणपूर्ति में वाहन योग्य संपर्क मार्ग खसरा नम्बर 2/1 रकवा 00-05-00 है0, 4/1 रकवा 00-05-80 है0,4/2 रकवा 00-08-22है0,5/1 रकवा 00-35-49है0,11/1 रकवा 00-34-00 है0 17/1/1 रकवा 00-00-52 है0, 622/588/20/1 रकवा 00-07-80 है0, 622/588/20/2 रकवा 00-01-17 है0 किता 8 total area 00-98-00,और मलकीयत भूमि ख0न0 17/1,18/1 रकवा 00-05-95,00-02-27है0 total area 00-08-22 है0 किता 2 उप महाल जानी खास और रामनी खास वन भूमि अनुसूचित जनजाति एवं अन्य परम्परागत वन निवासी वन अधिकारो की मान्यता अधिनियम 2006 की धारा 3 (2) के अर्न्तगत लोक निर्माण विभाग के नाम हस्तान्तरण करने बारे सर्व सम्मति से प्रस्ताव पारित किया है तथा अनापति प्रमाण पत्र जारी किया है ।

3 अतः रिपोर्ट वन परिश्रेत्राधिकारी वन परिश्रेत्र भावानगर एवम मौके पर उपस्थित क्षेत्रीय अधिकारियों अथवा संलगन तमाम अभिलेखों व ग्राम सभा रामणी द्धारा पारित प्रस्ताव को मध्य नजर रखते हुए उक्त वन भूमी खसरा नम्बर 2/1 रकवा 00-05-00 है0, 4/1 रकवा 00-05-80 है0,4/2 रकवा 00-08-22है0,5/1 रकवा 00-35-49है0,11/1 रकवा 00-34-00 है0 17/1/1 रकवा 00-00-52 है0, 622/588/20/1 रकवा 00-07-80 है0, 622/588/20/2 रकवा 00-01-17 है0 किता 8 total area 00-98-00,और मलकीयत भूमि ख0न0 17/1,18/1 रकवा 00-05-95,00-02-27है0 total area 00-08-22 है0 किता 2 उप महाल जानी खास और रामणी खास में वन भूमि को वाहन योग्य सडक निर्माण हेतू अधोहस्ताक्षरी अनुसूचित जनजाति एवं अन्य परम्परागत वन निवासी वन अधिकारो की मान्यता अधिनियम 2006 की धारा 3 (2) में प्रदत शक्तियों का उपयोग करते हुए उक्त वन भूमि को लोक निर्माण विभाग के नाम हस्तान्तरण करने का अनुमोदन निम्न शर्तो के आधार पर प्रदान की जाती है:-

1. वन भूमी खसरा नम्बर 2/1 रकवा 00-05-00 है0, 4/1 रकवा 00-05-80 है0,4/2 रकवा 00-08-22है0,5/1 रकवा 00-35-49है0,11/1 रकवा 00-34-00 है0 17/1/1 रकवा 00-00-52 है0, 622/588/20/1 रकवा 00-07-80 है0, 622/588/20/2 रकवा 00-01-17 है0 किता 8 total area 00-98-00,और मलकीयत भूमि ख0न0 17/1,18/1 रकवा 00-05-95,00-02-27है0 total area 00-08-22 है0 किता 2 उप महाल जानी खास और रामणी खास है0 जिला किन्नौर खाता/खतोनी नम्बर 28/49,87/140 मिन नकल जमाबन्दी वर्ष 2009-2010 अनुसार मलकीयत सरकार हि0प्र0 का ही रहेगा, खाना काश्त में कब्जा अधिशासी अभियन्ता लोक निर्माण विभाग करछम मण्डल स्थित जिला किन्नौर के नाम दर्ज होगा।

2. विभाग उक्त भूमी केवल उसी आवश्यक्ता हेतू प्रयोग में लाएगा जिस आश्य से आवेदन किया गया है, तथा उपयोगकर्ता विभाग हस्तान्तरित की गई भूमी के बाहर कोई अवैध कब्जा/अवैध कटान नहीं करेगा ।

3 इस संर्पक मार्ग निर्माण में वन भूमी खसरा नम्बर 2/1 रकवा 00-05-00 है0, 4/1 रकवा 00-05-80 है0,4/2 रकवा 00-08-22है0,5/1 रकवा 00-35-49है0,11/1 रकवा 00-34-00 है0 17/1/1 रकवा 00-00-52 है0, 622/588/20/1 रकवा 00-07-80 है0, 622/588/20/2 रकवा 00-01-17 है0

Attested

Superintendent (FCA)
O/o Pr. CCF HP, Shimla

नम्बर624/590/49/1,624/590/49/2,11/3,217/1,218/1,223/1,223/2,224/1,303,609/387/1,396,449/1,450/1, 451/1,611/454/1,611/454/2,280,282/1,359/1,370/1,371,386/1,608/387/1 किता-23 रकबा तादादी 0-93-09 है0 वन भूमि अनुसूचित जनजाति एवं अन्य परम्परागत वन निवासी (वन अधिकारो की मान्यता) अधिनियम 2006 की धारा 3(2) के अन्तर्गत लोक निर्माण विभाग के नाम हस्तान्तरण करने बारे सर्व सम्मति से प्रस्ताव पारित किया है। तथा अनापति प्रणाण पत्र जारी किया है ।

3. अतः रिपोर्ट वन परिक्षेत्राधिकारी वन परिक्षेत्र भावानगर एवं मौके पर उपस्थित क्षेत्रीय कर्चारियों/ अधिकारियों अथवा संलग्न तमाम अभिलेखो व ग्राम सभा रामणी द्वारा पारित प्रस्ताव को मददेय नज़र रखते हुए उकत वन भूमी अराजी खसरा नम्बर 624/590/49/1, 624/590/49/2, 11/3, 217/1, 218/1 ,223/1, 223/2, 224/1,303,609/387/1,396,449/1,450/1, 451/1, 611/454/1, 611/454/2, 280, 282/1, 359/1, 370/1, 371,386/1,608/387/1 किता-23 रकबा तादादी 0-93-09 है0 वन भूमि को वाहन योग्य सड़क निर्माण हेतू अधोहस्ताक्षरी अनुसूचित जनजाति एवं अन्य परम्परागत वन निवासी (वन अधिकारो की मान्यता) अधिनियम 2006 की धारा 3(2) मे प्रद्धत शक्तियों का प्रयोग करते हुए उक्त वन भूमि को लोक निर्माण विभाग के नाम हस्तान्तण करने का अनुमोदन निम्न शर्तो के आधार पर प्रदान की जाती है:-

1. वन भूमी अराजी खसरा 624/590/49/1, 624/590/49/2, 11/3, 217/1, 218/1 ,223/1, 223/2, 224/1,303,609/387/1,396,449/1,450/1, 451/1, 611/454/1, 611/454/2, 280, 282/1, 359/1, 370/1, 371,386/1,608/387/1 किता-23 रकबा तादादी 0-93-09 है0 वाका उप महाल रामणी जिला किन्नौर अराजी खाता / खतौनी नम्बर 94/147,149,172192,177,157, मिन व 94/150 मिन कब्जा वन विभाग ताबे हकूक बर्तन-बर्तनदारान मुताविक नक्शा वर्तन दर्ज नकल जमाबन्दी वर्ष 2009-2010 उप महाल रामणी अनुसार मलकीयत सरकार हि0 प्र0 का ही रहेगा , खाना काश्त मे कब्जा अधिशाषी अभियान्ता लोक निर्माण विभाग करच्छम स्थित भावानगर मण्डल जिला किन्नौर के नाम दर्ज होगा ।

2. विभाग उक्त भूमि को केवल उसी प्रयोजन हेतू उपयोग मे लाएगा जिस आश्य के लिए आवेदन किया गया है, तथा उपयोग कर्ता विभाग हस्तान्तरित की गई भूमि के बाहर कोई अबैध कब्जा / अबैध कटान नही करेगा।

3. उक्त भूमि मे 10 पेड़ बान के मौजूद है ।

4. अधिशाषी अभियान्ता लोक निर्माण विभाग यदि उक्त भूमि को हस्तान्तरण होने के एक वर्ष के भीतर जिस कार्य हेतू आवेदन किया है, यदि वह कार्य आरम्भ नही करता है, तो वन विभाग उक्त भूमि को वापिस करने का अधिकारी होगा ।

वन मण्डल अधिकारी,
किन्नौर वन मण्डल,
स्थित रिकॉग पिओ ।
दूरभाष-न0-01786-222195
दिनाँक 12-01-2017

पृष्ठाकन संख्या:- 8552-55

प्रतिलिपि :- 1. सेवा मे, उपायुक्त महोदय जिला किन्नौर स्थित रिकॉग पिओ को सूचनार्थ प्रेषित है ।

2. परियोजना अधिकारी आई0 टी0 डी0 पी0 जिला किन्नौर स्थित रिकॉग पिओ को सूचनार्थ प्रेषित है ।

3. वन परिक्षेत्राधिकारी वन परिक्षेत्र भावानगर को सूचनार्थ भेजकर निर्देश दिया जाता है कि अधिशाषी अभियन्ता हि0 प्र0 लोक निर्माण विभा करच्छम स्थित भावानगर मण्डल को कब्जा मौका तब तक न सौंपा जाए जब तक सम्पर्क सड़क के निर्माण मे काटे जाने वाले 10 पेडो की कार्यवाही नहीं होती है । तथा 10 पेड़ो के बदले 20 पौधे लगाने हेतू तथा 5 वर्षो तक देख-रेख हेतू राशि लेकर कार्य करे । तथा इस कार्यालय को सूचना प्रेषित करे ।

4.अभिलेख शाखा को सूचनार्थ प्रेषित है ।

वन मण्डल अधिकारी,
किन्नौर वन मण्डल,
स्थित रिकॉग पिओ ।

Attested

Superintendent (FCA)
O/o Pr. CCF HP Shimla

2

मांग संख्या 31 जनजातीय विकास

[5054-04-796-01]

सिक्ता जोन

बजट अनुमान 2019-2020	कार्य कोड	कार्य का नाम	अनुमानित व्यय	वास्तविक व्यय 31मार्च -2018-तक	स्वीकृत बजट 2018-2019	संशोधित अनुमान 2018-2019	बजट अनुमान 2019-2020
		गृह : रामपुर 11 वी पुष					
1000	2007-307-48238	खितकुल से पारला खितकुल तक सड़क का निर्माण।	11007000	0	1000	1000	1000
300000	2007-307-48239	पिओ कम्पा सड़क(डी०एफ०ओ० कार्यालय)पर वर्षाशालिका का निर्माण।	210000	0	1000	1000	0
1000	2007-307-48240	पुलिस स्टेशन पिओ से सैनिक विश्राम गृह तक सड़क का मैटलिंग/टारिंग	2035000	0	100000	100000	1000
500000	2007-307-48241	निचार सड़क से बौद्ध मन्दिर पोण्डा तक सड़क का निर्माण।	2077000	0	400000	400000	100000
1000	2007-307-51685	नाल्यदेन हेतु सम्पर्क सड़क का निर्माण।		0	1000	1000	1000
1000	2007-307-51686	बरी में बुल्ते से लमखम तक सड़क का निर्माण।		0	400000	400000	300000
100000	2007-307-51687	रक्षम में सड़क का निर्माण।		0	1000	1000	1000
50000	2007-307-51688	बारदा सड़क का निर्माण।		0	200000	200000	1000
500000	2007-307-51689	ह्रांगे, ह्रादें सड़क का निर्माण।		0	400000	400000	1000
	2007-307-51691	लाबरंग बस स्टैण्ड से लाबरंग गोम्पा तक सड़क का निर्माण।	3055000	0	100000	100000	100000
0	2007-307-51693	दुनी गांव से कम्बीर तक सम्पर्क सड़क का निर्माण।	7417000	0	100000	100000	0
1000	2007-307-51699	ग्राम स्नीलो में प्राथमिक स्वास्थ्य केन्द्र की सम्पर्क सड़क को पक्का करना।		0	1000	1000	0
100000	2007-307-51701	सम्पर्क सड़क बसौंग से आमरंग।		0	1000	1000	200000
200000	2007-307-51702	गांव निप्पा के लिए सम्पर्क सड़क का निर्माण।		0	400000	400000	1000
1000	2007-307-51704	जेमो गोलक साच ग्राम पंचायत चांगो सम्पर्क सड़क का निर्माण।		0	1000	1000	0
1000	2007-307-51706	खितकुल बस स्टैंड से हाई स्कूल तक सड़क को पक्का करना।	2206000	0	1000	1000	1000
50000	2007-307-51826	किन्नर से चित्कुल तक सम्पर्क सड़क को पक्का करना।		0	200000	200000	1000
0	2007-307-51827	तेलिंग आईसा सम्पर्क सड़क का निर्माण।		0	100000	100000	500000
500000	2007-307-51829	सदारचा से नूटी तक जीप योग्य सड़क का निर्माण।		0	1000	1000	1000
500000	2007-307-51830	सातंग से माने रिम्बो सड़क का निर्माण।		0	1000	1000	1000
1000	2007-307-51831	हुरलिंग से निपू तक सम्पर्क सड़क का निर्माण।		0	1000	1000	500000
1000	2007-307-51832	लारा तक सम्पर्क सड़क का निर्माण।		0	1000	1000	1000
50000	2007-307-51835	डेमूल से मूलचो तक सम्पर्क सड़क का निर्माण।		0	1000	1000	1000
1000	2007-307-51837	रामा से संगनम तक सम्पर्क सड़क का निर्माण।		0	1000	1000	100000
100000	2007-307-51839	नड्डपदीन सम्पर्क सड़क का निर्माण।		0	500000	500000	200000
2000	2007-307-51840	तेलिंग से फोरका तक सम्पर्क सड़क का निर्माण।		0	500000	500000	1000
50000	2007-307-51841	हैलीपेड से सगनम से गांव तक सम्पर्क सड़क का निर्माण।		0	1000	1000	1000
0	2007-307-51842	टकचा से मोसर तक सड़क का निर्माण।		0	1000	1000	0
50000	2007-307-51847	घर से दुर तक सड़क का निर्माण।		0	1000	1000	200000
50000	2007-307-51848	गुद से फारका ता तक सम्पर्क सड़क का निर्माण।		0	1000	1000	1000
	2006-307-46996	रामणी पुल से रामणीगांव हेतु जीप योग्य सड़क का निर्माण	2715000	0	1000000	1000000	100000
2000	2006-307-46997	आर०डी० १५/० कि०मी० से छोटा कम्बा हेतु सम्पर्क सड़क का निर्माण	7471000	0	500000	500000	50000
50000	2006-307-46999	मिल्टी सड़क से कनंग गांव हेतु सम्पर्क सड़क का निर्माण		0	1000	1000	200000
0	2006-307-47001	सुंगरा गांव हेतु सम्पर्क सड़क का निर्माण	3166000	0	1000	1000	1000
50000	2006-307-47002	सुक्षम गांव से हांगो के लिए सम्पर्क सड़क का निर्माण		0	500000	500000	100000
50000	2006-307-47003	एन०एच०-२२ से बाबा सारबो पिओ हेतु सम्पर्क सड़क का निर्माण		0	1000	1000	0
00000	2006-307-47004	हांगो बस स्टैंड से हांगो गांव तक सम्पर्क सड़क का निर्माण		0	500000	500000	300000
00000	2006-307-47005	नए लिबो गांव के लिए सम्पर्क सड़क का निर्माण	3461000	0	100000	100000	100000
1000	2006-307-47006	नमज्ञा बस स्टैंड से नमज्ञा गांव हेतु सम्पर्क सड़क का निर्माण		0	1000	1000	0
	2006-307-47008	पांगी नाला से पिओ तक सम्पर्क सड़क को चौड़ा करना		0	100000	100000	0

Annexure -10

(31)

संख्या उ0त0टा0 (रीडर)/2018-36
कार्यालय नायब तहसीलदार, टापरी, जिला किन्नौर, हि0 प्र0 ।

सेवा में,

जिला वन अधिकारी,
जिला किन्नौर, स्थित रिकांगपिओ।
दिनांकः- 7-1-2020

विषय :- Original Applicaton No:- 1021/2019(IA No 705/2019 & IA No706/2019) Pratap singh Vs H.P.P.W.D and org.

महोदय,

विषय उपरोक्त पर आप के कार्यालय पत्र पृष्ठांकन संख्या 603942 दिनांक 02.01.2020 के संदर्भ में सादर निवेदन है कि उप–महाल जानी अराजी ख0 न0 4/1, 4/2, 5/1, 2/1, किता 4 रक्बा तादादी 0–54–51 है0 वाका उप–महाल जानी खास व उप–महाल रामनी खास अराजी ख0न0 11/1, 622/588/20/1, 17/1/1, 622/588/20/2, किता 4 रक्बा तादादी 0–43–49 है0 जो उप–महाल जानी से रामनी (फोचीतांग) सम्पर्क मार्ग हि0प्र0 लोक निमार्ण विभाग के नाम वन अधिकार अधिनियम 2006 की धारा 3(2) के अर्न्तगत वन विभाग द्वारा स्वीकृत किया है। जिसकी निशानदेही मौका हेतू वन मण्डल अधिकारी जिला किन्नौर स्थित रिकांग पिओ से प्राप्त हुआ है। आज दिनांक 06.02.2020 को हमराह पटवारी, गिरदावर हल्का मय राजस्व कागजात स्वीकृत भूमि का पर्चा जमाबन्दी, नकल अक्स शजरा किश्तवार मौका गया। जिला वन विभाग की तरफ से अनील सोनी (वन सहायक अरण्यपाल जिला किन्नौर) व लोक निर्माण विभाग की तरफ से अमर सिंह सुपरवाईजर (Supervisor) मौका पर उपस्थित हुए।

सर्वप्रथम अराजी ख0न0 5/1 का गोशा क, ख, ग, कायम किया "क" का उत्तरी पूर्वी कोना 6+26 दक्षिण पश्चिमी कोना 7+27 गोशा "ख" का उ0 पूर्वी कोना 8+6 द0प0 कोना 10+7 व गो0 "ग" का उ0 पूर्वी कोना 26+6 द0प0 कोना 30+7 कायम किया जो मौका पर गैर मु0 रास्ता है जो स्थाई एवं बन्दोबस्ती है इसके अतिरिक्त स्वीकृत भूमि के साथ कोई भी बन्दोबस्ती एवं स्थाई बिंदू बुर्जी नही पाया गया। उक्त गोशा तराशी जो मौके पर पैमाईश कर कायम किया गया की सहायता से अराजी ख0न0 4/1 उ0 पूर्वी 12+13+110+40+11+5 दक्षिण प0 110+6+14+6 तथा उतर पूर्वी कोना 40+18+11+2 प0 दक्षिणी कोना 20+40+11 कायम किया इसके अतिरिक्त उक्त अराजी की पुष्टि हेतू उत्तरी कोना 16+32+47+42 जो मौका पर शारेआम (रास्ता) है कि पैमाइश कर उक्त खसरा न0 से 5/2, 4/1 व 4/2 की पुष्टि हेतू बतर लगाया गया जो मौका एवं स्वीकृत अक्स के अनुसार सही पाया गो0 "क" उत्तरी कोना 30+17+17 से पैमाईश किया जिसमे मौका पर सम्पर्क मार्ग का कार्य चल रहा है जो मौका अनुसार सही पाया कोई भी भिन्नता/तब्दीली नही पाया गया। इसके अतिरिक्त अराजी ख0 न0 2/1 डमपिंग के लिए स्वीकृत भूमि पर की भी पैमाईश गोशा "क" के उत्तरी कोना करूकाण 51+50+64+41+50 कायम किया वर्तमान मे उक्त अराजी पर कोई भी कार्य नही हुआ है। जिसकी सहायता से अराजी ख0 न0 2/1 जो डमपिंग हेतू स्वीकृत है कि उत्तरी पूर्वी कोना 50+10 दक्षिण प0 कोना 50+10 कायम किया जो मौका ततीमा अनुसार सही है। इस पर सम्पर्क मार्ग का कार्य होना है। खसरा न0 2/1 के प0 कोना से 57 मीटर उत्तर की ओर पैमाईश करने पर उप–महाल जानी की सीमा समाप्त व उप– महाल रामनी खास की सीमा आरम्भ होता है कि भी पैमाईश किया जो सही है। कोई भी भिन्नता/तब्दीली नही पाई और ना ही,वर्तमान में सडक निर्माण का कार्य किया जा रहा है।

Attested

Superintendent (RCA)
O/o Dy. Comm. Kinnaur

उप–महाल रामनी खास की मौका निशानदेही हेतू सर्वप्रथम अराजी ख0 न0 17 की उत्तरी पूर्वी कोना 74+129 व दक्षिणी पश्चिमी कोना 18+45+9+25+32+40+15 कायम किया जो स्थाई एवं बन्दोबस्ती है। उक्त कायम किए गये अराजी से 17/1/1 उत्तर पूर्वी कोना 5+12 दक्षिण प0 5+12 व अराजी ख0 न0 622/588/20/1 की उत्तरी प0 कोना 37+140 कायम किया जो मौका एवं ततीमा अनुसार सही पाया। अराजी खसरा न0 622/588/20/2 की भी पैमाईश की गई जो मौका व स्वीकृत ततीमा शजरा से सही पाया। अराजी ख0 न0 17/1/1 ख0 न0 622/588/20/1 पर लगभग 90 मीटर तक लोक निर्माण विभाग द्वारा सम्पर्क मार्ग का कार्य किया जा रहा है तथा अराजी ख0 न0 11/1 जो मौका एवं राजस्व अभिलेख अनुसार शारेआम है कार्य होना है पर वर्तमान मे कोई भी कार्य नही हो रहा है इसमे कोई भी मौका एवं स्वीकृत ततीमा शजरा लट्ठा अनुसार कोई भी भिन्नता/तब्दीली नही पाई गई।

इसके अतिरिक्त उप–महाल रामनी खास की रामनी (फोचेतांग) से रामनी खास भाग–2 की सम्पर्क मार्ग की भी मौका निशानदेही की गई अराजी ख0 न0 11/3 जो राजस्व कागजात अनुसार गैर मु0 रास्ता है तथा मौका अनुसार हि0 प्र0 लोक निमार्ण विभाग द्वारा छोटे वाहनो के लिए सम्पर्क मार्ग खोल रखा है अराजी ख0 न0 624/590/49/1 व 624/590/49/2 की भी पैमाईश हेतू अराजी ख0 न0 53 जो मलकीयत है तथा स्थाई एवं बन्दोबस्ती है कायम किया इसी की सहायता से उक्त अराजी ख0 न0 624/590/49/1 व 624/590/49/2 की भी पैमाईश किया जो मौका एवं शजरा के अनुसार सही पाया गया अराजी ख0 न0 217/1, 218/1, 223/1, 223/2, 282/1, 608/387, 609/387, व 611/454 की भी मौका निशानदेही चारो ओर पैमाईश कर मौका अनुसार देखा गया इस पर भी हि0 प्र0 लोक निमार्ण विभाग द्वारा छोटे वाहनो के लिए कच्चा सडक खोल रखा है जो मौका स्वीकृत ततीमा शजरा व लट्ठा के अनुसार कोई भिन्नता/तब्दीली नही पाया गया।

अतः निशानदेही रिपोर्ट आगामी आवश्यक कार्यवाही हेतू सेवा मे प्रेषित है।

सलंग्नः– मूल प्रकरण।

भवदीय

नायब तहसीलदार,
उप–तहसील टापरी,
जिला किन्नौर हि0प्र0।

पृष्ठाकंनः–
प्रतिलिपिः–

1. सेवा मे उपायुक्त महोदय,जिला किन्नौर स्थित रिकांगपिओ को सादर सूचनार्थ पृष्ठाकिंत है।
2. सेवा मे उपमण्डलाधिकारी नागरिक,निचार स्थित भावानगर को सादर सूचनार्थ पृष्ठाकिंत है।

नायब तहसीलदार,
उप–तहसील टापरी,
जिला किन्नौर हि0प्र0।

Attested

Superintendent (DCP)
O/o Pr. CCF, HP Shimla

Annexure - II

(33)

No 5886

Himachal Pradesh Forest Department

Dated Rekong Peo, the 26-12-19

From: DFO, Kinnaur.

To : Executive Engineer, HPPWD, Karchham,
at B/ Nagar Kinnaur.

Subject: **Diversion of forest land for construction of motor able link road from Fochitang to Ramni having area 0-93-09 Ha under The Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.**

Memo:

In continuation to this office letter No. 8551 dated 11-02-2017 on subject cited above.

2. In this regard it is intimated that one OA No. 1021/2019 is pending for adjudication in Hon'ble National Green Tribunal related to this road and The Principal Chief Conservator of Forests (HoFF) is directed to file factual and action /taken report on next date of hearing. In this regard we deployed Sh. Anil Soni, Assistant Conservator of Forest (ACF), Kinnaur Forest Division to enquire the matter and directed to submit the report well before 25.12.2019, ACF Kinnaur submitted preliminary enquiry report and intimated that Fochitang to Ramni road was constructed in Violations of FCA, 1980 by user agency, HPPWD.

That now keeping in view the facts related to already constructed road from fochitang to Ramni having area 0.93.09 Ha forest land which is the part of construction of jeepable road Ramni bridge to Village Ramni Km 0/0 to 5/500 reported in H.P. Hon'ble High Court in violation list of FCA, 1980 by HPPWD in CPW No. 5600/2012 and should be regularized under section 2 of FCA, 1980 and inadvertently the then DFO Kinnaur accorded sanction under section 3 (2) of The Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

Therefore, now sanction accorded vide letter No. 8551 dated 11.01.2017 under Section 3 (2) of The Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 for above said road stand withdrawn /cancelled. The user agency Executive Engineer, HPPWD, Division Karchham at Bhabanagar, District Kinnaur, H .P. is advised to regularize the violation of said road under FCA, 1980.

26.12.19
Divisional Forest Officer,
Kinnaur Forest Division
at Reckong Peo, H.P.

Endst. No. Dated, the R/Peo

Copy Forwarded to:

1. The Deputy Commissioner, Kinnaur w.r.t this office letter no. 8552 dated 11-01-2017 for information pls.
2. Divisional Manager, FWD w.r.t this office letter No.2080 dated 15-06-2018 related to Lot No 6/2019-20 (RA) for information and necessary action please.
3. Sh Anil Soni, ACF Kinnaur for information and necessary action pls.
4. Range Forest Officer, Bhaba Nagar for information and necessary action pls. He is directed to deblaze 8 Nos of trees coming in alignment of above said road and explain his position within week time for misleading the higher office and did wrong site inspection and recommended the case for approval.

Attested

Superintendent (FCA)
O/o Pr. CCF HP Shimla

Divisional Forest Officer,
Kinnaur Forest Division
at Reckong Peo, H.P.

Annexure-12

34

No. 6181
HP. Forest Department .
Dated. 06/01/2020

From :- Divisional ForesOfficer.
Kinnaur Forest Division.
At R/Peo.

To

Executive Engineer H.P.P.WD, Karcham,
At Bhabhanagar

Subject:- Original application No. 1021/2019&706/2019 Pratap Singh Vs H.P.P.WD & others.
Memo:-

This is in continuation to this office letter No. 5886 Dated 26/12/2019 on the subject cited above.

In reference to the above mentioned OA No. 1021/2019 is pending for adjudication before Hon'ble National green tribunal, Principal below , New Delhi, in the above mentioned OA Hon'ble NGT has directed to the Principal Chief Conservator of Forest (HoFF) to file the factual and action report. In this regard this office deployed sh. Anil Kumar, Assistant Conservator of Forest (ACF),Kinnaur Forest Division to enquire the matter and directed to submit the report before 25/12/2019. ACF Kinnaur has submitted the enquiry report and intimated that there is rolling down of muck/debris during the construction of road from Jani to Fochitang-Ramni. This rolling down of muck/ debris down to the hill has damaged some trees standing on the hill. This spilling of muck/debris need to be stopped urgently and you are directed to dump the muck/debris on the designated dumping sites.

ACF Kinnaur in his enquiry report has also reported that the road from Fochitang to Village Ramni has already being constructed and there is a violation of FCA, 1980. This road forms a part of already existing road form Ramni Bridge to village Ramni (0/0 to 5/500). This road has been reported in HP. Hon'ble High Court in violation list of FCA, 1980 by HPPWD in CWP No. 5600/2012 and should have been regularized under section to of FCA. 1980.Therefor you are advised to submit the names of erring official who prepared the said road in violation of FCA,1980 so that responsibility could be fixed against the erring officials as per CWP No.5600/2012.

Therefore, you are directed to stop this rolling down of muck/debris and dump the muck on the designated dumping sits, and create the protection measures so that debris may not roll down and cause damage to the environment.

Divisional Forest Officer.
Kinnaur Forest Division.
At R/Peo.

Endst. No. 6182 Dated, the R/Peo. 06/01/2020

Copy Forwarded to :-

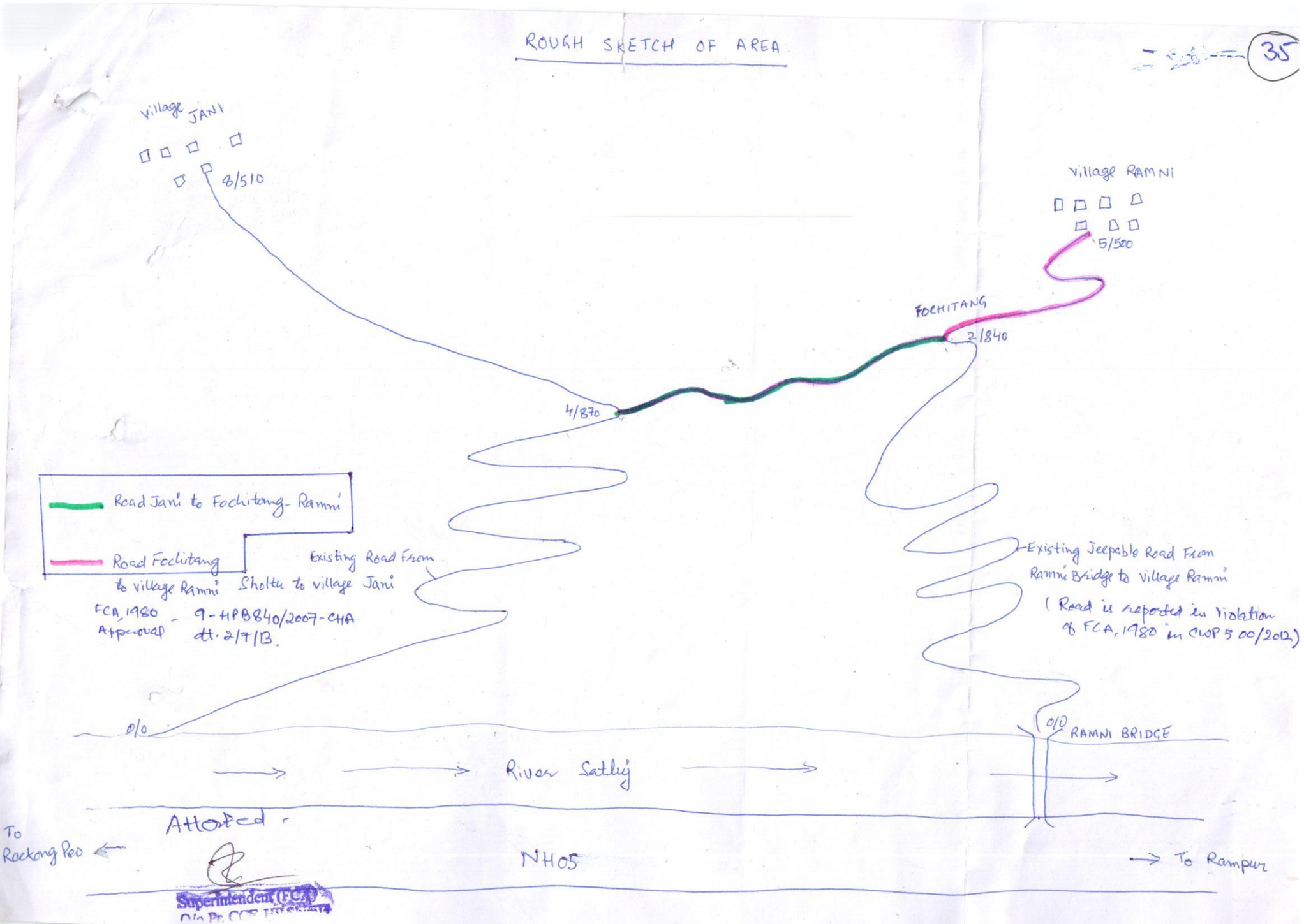
1. Range Forest Bhabhanagar Officer for information and necessary action please He is directed to explain his position why the proposal folder for the road form Fochitang to Village Ramni was initiated under FRA,2006 instead of the case of reported violation under FCA,1980.

Attested

Superintendent (FCA)
O/o Pr. CCF HP Shimla

Divisional Forest Officer.
Kinnaur Forest Division.
At R/Peo.

ROUGH SKETCH OF AREA



Superintendent (FCA)
O/o Pr. CCF HP Shimla